

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.655 of 2020

IN THE MATTER OF:

Gp Capt Atul Jain

...Appellant

Versus

Tripathi Hospital Pvt. Ltd.

...Respondent

For Appellant: Shri Atul Jain, Appellant

**For Respondent: Shri K. Ravi Ranjan and Ms. Shivani Kher,
Advocates (R-1, 2, 3 & 8)**

ORDER
(Virtual Mode)

10.09.2020 Appellant in person points out that only Reply on record is of Respondent Nos.1, 2, 3 and 8. One Mr. Farman Ali appears on behalf of these Respondents but the Appellant claims that his Vakalatnama is not on record. Learned Advocate Mr. Farman Ali states that he will file Vakalatnama. The other Respondents have not filed Reply. Registry to check if service on other Respondents is complete. If the other Respondents have been served, they may file Reply within 10 days. The Appellant objects to giving opportunity. However, we grant the opportunity.

List the Appeal 'for admission (after Notice)' on 12th October, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

rs/md